

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE SITTING AT CHENNAI

ORIGINAL APPLICATION NO. 10 of 2026 (SZ)

IN THE MATTER OF

Ramchandran Nair,

S/o. K.P. A Nair,

Erumapetty PO, Thrissur-680584 and 4 Ors.

... Applicants.

....Vs....

The Additional District Magistrate

Thrissur District,

Ayyanthole, Thrissur – 680003 and 5 Ors.,

...

Respondents

I N D E X TO ADDITIONAL DOCUMENTS NO.2

Sl. No	Date	Description of Document	Page No.
1	08.11.2016	True copy of Hindu News Paper Report on the issue of well water contamination from under ground tanks – Annexure - 1.	1 - 2
2	11.08.2020	True copy of the Hon'ble Apex Court in SLP(C) No. 9167 of 2020 directing status quo in an identical case. – Annexure – 2	3 - 4
3	11.06.2024	True copy of the Property Tax Payment receipt of 1 st Petitioner's house – Annexure – 3	5
4	24.09.2024	True copy of the communication stating that only 2 grama pachayats in Kerala have published Master plans – Annexure – 4	6

5	27.06.2025	True Copies of the Prior Site Approval order with clear typed copy and approved Layout Plan issued by the 2 nd Respondent with enlarged portion of Topo Plan. – Annexure – 5 and 6	7 - 12
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Place : Chennai

Date : 04.02.2026

Filed by :



V.B.R. MENON
Counsel for Applicants
Mobile : 9384762930
E-mail : vbrmenon@gmail.com

THE  HINDU

Water contamination alleged

Updated - November 08, 2016 11:57 pm IST - CHENNAI

VASUDHA VENUGOPAL



CHENNAI : 20/06/2010 : For City : Water contamination due to oil leak at Mogappair West 4th block in Chennai. Photo: K_Pichumani

Residents of around 60 houses in West Mogappair have complained that the ground water in their area has been contaminated with oil for almost a year now. They said that the contamination is due to leakage of oil from a petrol pump situated in the vicinity.

Eyewitnesses said some residents took to the streets on Sunday morning demanding that the issue be addressed immediately.

“We wrote to the Commissioner's office, the Collector and the Pollution Control Board

in the past one year. We were assured by the Board that steps had been taken to curb the problem, but the contamination still persists,” said Kalaivani, a resident.

“Initially, it was just one street that was affected, but now, with the rains, the problem has perpetuated to other streets of the block,” said Anabarasan, a resident.

Alleging that most hand pumps in their area tap drained water, the residents said that due to water shortage, they needed to buy water on a regular basis. Besides, the contaminated water from the wells has been causing them various health problems, they said.

Some officials at the Indian Oil Corporation petrol pump said that when such a complaint was brought to their notice last year, they had taken all steps to check and prevent any contamination from their side.

Chances of leakage, they said, are negligible because the petrol pump has an oil-separator and a concrete pit to detect and collect all leaked material and prevent it from pervading other areas.

They also said that readings showed no abnormal loss of material that signaled any kind of leakage.

Urging government officials to look into the drainage and sewage system of the area, an official of the IOCL said,

“Any kind of an oil leakage is a cause of concern for all of us. The dealer will have to take it up with the concerned authorities, trace the leakage points and find out where the water is actually getting contaminated, if that is the case.”

Published - June 21, 2010 01:34 am IST

/True Copy/



VBR Menon

Annexure - 2

ITEM NO.10

Court No. 4
(Through Video Conferencing)

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 9167/2020

(Arising out of impugned final judgment and order dated 27-07-2020 in WA No. 4321/2020 passed by the High Court of Judicature at Madras)

ST. MARY'S MATRICULATION HIGHER SECONDARY SCHOOL Petitioner(s)

VERSUS

THE SECRETARY, MINISTRY OF PETROLEUM & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.72269/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.72270/2020-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 11-08-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Robin R. David, Adv.
Mr. Munawwar Naseem, Adv.
Mr. Febin M. Varghese, Adv.
Mr. Samuel David, Adv.
Mr. Dhiraj Abraham Philip, AOR

For Respondent(s) Mr. A. Sirajudeen, Sr. Adv.
Mr. Ravi Shankar, AOR
Mr. Kannan Pillai, Adv.

Mr. Parijat Sinha, AOR
Ms. Reshmi Rea Sinha, Adv.
Mr. Devesh Mishra, Adv.
Mr. Rudra Dutta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Having perused the High Court's interim order dated 27.02.2020, we do not think, at this juncture, that the High

SLP (C) No. 9167/2020

Court ought to have modified the aforesaid order, particularly having regard to the fact that HPCL-respondent Nos. 2 and 3 is using public funds. This being the case, *status quo*, as of today, shall continue to prevail until the final disposal of the writ petition.

Since a petrol pump is being held up and, on the other hand, school children are involved, we request the High Court to take up the writ petition at the earliest and dispose of the same.

The special leave petition stands disposed of.

Pending applications stand disposed of.

(NIDHI AHUJA)
AR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER

/True copy/



VBR Menon



Varavoor Grama Panchayat

Office:Main Office

Web: <http://panchayat.lsgkerala.gov.in/varavoorpanchayat>

Varavoor P.O.,

Thrissur- 680585

varavoorpanchayat@gmail.com

Internet Payment Receipt

Transaction ID: **20240600041663** Receipt No: **6073111004437**
 Transaction Type: **Property Tax** Receipt Date: **Jun 11 2024 12:15PM**
 Demand No/Unique No: **50731010005588** Door No: **13/348/**
 Owner: 1. Ramachandran Nair & Sudharma Ramachandran (Amritham house, Kattasserypuravalappil , , Thichoor ,
 Thichur P O , 680584)

Transaction Details

Head Code	Head Name	Year-Period	Amount	Penal
431100101	Property Tax Residential	24-25-Ist Half	625.00	0.00
350300101	Library Cess	24-25-Ist Half	32.00	0.00
431100101	Property Tax Residential	24-25-IIInd Half	625.00	0.00
350300101	Library Cess	24-25-IIInd Half	31.00	0.00
One Thousand Three Hundred and Thirteen Rupees Only			Total (Rs.)	1313.00
			Grand Total (Rs.)#	1313.00

/True copy/

VBR Menon



This receipt is electronically generated and hence does not require signature
 Receipt generated based on the ePayment made through the site <http://tax.lsgkerala.gov.in>

Generated Date of this copy (IST):Jun 11 2024 12:17PM

The bank transaction charges are not included in the receipt

Software developed and supported by Information Kerala Mission(<https://ikm.gov.in/>)



PRINCIPAL DIRECTORATE

Local Self Government Department, Swaraj Bhavan,
Nanthancode, Kowdiar PO, Thiruvananthapuram - 695003
Contact: 0471-2727255, 2314526
e-mail: plg.pdlskd@kerala.gov.in
Website: principaldirectorate.lsgkerala.gov.in

No: LSGD/PD/31579/2024-TCPB4

Date: 24-09-2024

State Public Information Officer &
Junior Superintendent.

Sri. Muhammed Risham
Nambyattil House, Karimbhappoyil,
Naduvannur Post, Calicut - 673 614.

Sir,

Sub: LSGD –Principal Directorate-Right to Information Act 2005-reply furnishing of - reg.

Ref : Your application dated. 02/09/2024 received in this office on 03/09/2024.

Attention is invited to the reference cited. Kindly find the following information available in this office with respect to your RTI application.

- a) Currently, there are 941 Grama Panchayaths in Kerala.
- b) In the Master Plans prepared by this Department under the provisions of Town and Country Act in force, planning area (areas under the jurisdiction of local bodies concerned) is classified into different land uses. Residential zone is one among such land use classification. There are 10 Grama Panchayats with sanctioned Master Plans and 2 Grama Panchayats with published Master Plans.

If you have any objection regarding the above, you can file an appeal before the below mentioned appellate authority within 30 days.

Appellate Authority

Additional Chief Town Planner,
Principal Directorate, Local Self Government Department (Planning),
Second Floor, Swaraj Bhavan, Nanthancode,
Kowdiar P.O, Thiruvananthapuram - 695003.

Yours faithfully,

Signed by

V Biju

Date: 24-09-2024 13:51:19 V. Biju.

State Public Information Officer &
Junior Superintendent.

/True copy/

VBR Menon



भारत नरदे
भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो)
Petroleum & Explosives Safety Organisation (PESO)
केन्द्रीय भवन, ब्लाक सी-2, तीसरी मंजिल, CSEZ पी.ओ.कक्कनाद
कोच्ची- 682037
Kendriya Bhavan, Block C-2, 3rd Floor,
CGO Complex Kakknad,
Ernakulam - 682037

E-mail : dycecochin@explosives.gov.in
Phone/Fax No : 0484 - 2427286, 2427296

पुर्व अनुमोदन संख्या /Prior Approval No : A/P/SE/KL/14/5475 (P618972)
सेवा में /To,

दिनांक /Dated : 27/06/2025

M/s. BHARAT PETROLEUM CORPORATION LIMITED,
CALICUT TERRITORY OFFICE, YMCA CROSS ROAD,
KOZHIKODE - 673001
Taluka: Kozhikode,
District: KOZHIKODE
State: Kerala
PIN: 673001

विषय /Sub : Survey No, 308/2-1 , 308/2-2 BLOCK NO:38, BHARAT PETROLEUM NEW RETAIL OUTLET AT Thichoor Village, THICHUR, Talappilly, Taluka: Talappilly, District: THRISSUR, State: Kerala, PIN: 680584 में प्रस्तावित पेट्रोलियम वर्ग A,B Retail Outlet ।
Proposed Petroleum Class A,B Retail Outlet at Survey No, 308/2-1 , 308/2-2 BLOCK NO:38, BHARAT PETROLEUM NEW RETAIL OUTLET AT Thichoor Village, THICHUR, Talappilly, Taluka: Talappilly, District: THRISSUR, State: Kerala, PIN: 680584

महोदय /Sir(s),

कृपया आपके उपर्युक्त विषय से संबंधित पत्र संख्या OIN2018539 दिनांक 19/06/2025 का संदर्भ ग्रहण करें ।
Please refer to your letter No. OIN2018539 dated 19/06/2025 on the subject.

संदर्भित पत्र के साथ अधिलेखित उपर्युक्त अधिष्ठापन का साइट (स्वतन्त्र)ले-आउट, अदि दर्शाता Drawing(s) nos. CLT23/RET/R127/P dated 18/06/2025, CLT23/RET/R127/P dated 18/06/2025 को अनुमोदित किया जाता है तथा प्रत्येक अंशखण्ड की एक प्रति विहित पृष्ठांकित कर लौटाई जा रही है ।
The Drawing(s) nos. CLT23/RET/R127/P dated 18/06/2025, CLT23/RET/R127/P dated 18/06/2025, showing the site/fouty/construction details forwarded with your letter under reference is approved and a copy(of each) of the same is returned herewith duly signed in token of approval.

Conditions of the Approval:-

This approval shall be treated as cancelled if the subject premises is not found in compliance of the CPCB guidelines with respect to petroleum retail outlet & Hon. Supreme Court of India Judgment dated 14/03/2023 pronounced in Civil Appeal No. 421/2022.
Ensure that there shall be no school, hospital, surface water body, designated residential area within 50 meter radius of subject premises measuring from the boundary, falling which this approval shall be treated as cancelled.
Documents showing legal possession of subject premises by the applicant company shall be submitted during subsequent application.

अनुमोदित पत्र के अनुसार निर्माण होने के पश्चात पेट्रोलियम नियम 2002 के अंतर्गत प्ररूप XIV में अनुज्ञप्ति जारी करने हेतु, कृपया निम्नलिखित दस्तावेज इस कार्यालय को प्रेषित करें ।
On completion of the construction as shown in the approved plan please forward the following documents for grant of licence in Form XIV of the Petroleum Rules, 2002.

1. प्ररूप IX (संलग्न) में विहित भरा हुआ एवं हस्ताक्षरित आवेदन ।
Form IX (enclosed) duly filled in and signed.
2. पेट्रोलियम नियम 2002 के तहत अनिवादन आवेदन पोर्टल पर उपर्युक्त ई-भुगतान सुविधा के माध्यम से 10000/- (प्रति वर्ष- अधिकतम 10 वर्ष तक) का साइड से शुल्क अनिवादन जमा किया जाना है ।
A license fee of Rs. 10000/- (per year - maximum upto 10 years) to be submitted online through e-payment facility available on online application portal under petroleum Rules, 2002.
3. अनुमोदित अंशखण्ड की तीन प्रतियां ।
Three copies of the approved drawings.
4. मुख्य विस्फोटक नियंत्रक, नागपुर द्वारा अनुमोदित सक्षम व्यक्ति द्वारा जारी पेट्रोलियम नियम 2002 (संलग्न) के अंतर्गत नियम 130 और 126 में आवश्यक सेटरी और टेस्ट प्रमाण-पत्र जो कि संगठन की वेबसाइट <http://peso.gov.in> पर "सक्षम व्यक्ति" अनिवादन मॉड्यूल के माध्यम से बनाया गया हो ।
Safety and Test Certificate as required under rule 130 and 126 of the Petroleum Rules, 2002 (enclosed) issued by Competent person approved by CCE, Nagpur and generated through On-line Competent Person Module available at <http://peso.gov.in>
5. पेट्रोलियम नियम, 2002 के नियम 144 के तहत निर्धारित प्रारंभ के अनुसार जित्त प्राधिकरण (एलएसडीपी) मॉड्यूल के साइड से सिस्टम के माध्यम से जारी किया गया अनिवादन प्रमाण पत्र, उनके हस्ताक्षर और मुहर के साथ पृष्ठांकित अंशखण्ड प्लाटन की प्रति के साथ ही । युआरएल : <https://tsda.peso.gov.in/LSDAOnline/Login.aspx> के माध्यम से अनिवादन एनओसी आवेदन, ई-फाइलिंग किया जा सकता है ।
No objection certificate issued under Rule 144 of the Petroleum Rules, 2002 as per prescribed proforma by the District Authority through Licensing System for District Authority (LSDA) module only together with a copy of drawings/plans endorsed with his sign and seal. Online NOC application eFiling may be accessed through URL : <https://tsda.peso.gov.in/LSDAOnline/Login.aspx>
6. इस अंशखण्ड से होनेवाला पत्राचार पर हस्ताक्षर करने के लिए अधिकृत व्यक्ति(सो) के नमूने हस्ताक्षर ।
Specimen signature(s) of the person(s) authorised to sign the correspondence addressed to this office.
7. अनुमोदित पत्र के अनुसार कार्य के पूर्णता की पुष्टि ।
A confirmation to the effect that all work as per approved drawings has been fully completed by you in all respects.
8. विभिन्न कोणों से लिए गए पेट्रोल पम्प के रंगीन फोटोग्राफ का एक सेट ।
One set of colour photographs of the petrol pump taken from different angles.

जी.एस.आर. 519(ई) दिनांक 05/06/2000 द्वारा भारत सरकार, पेट्रोलियम तथा प्राकृतिक गैस मंत्रालय द्वारा अधिसूचित आदेश 2000 के "सॉल्वेंट, रेफ़िनाट, स्लॉप (अधिग्रहण, बिक्री, भंडारण और ऑटोमोबाइल में उपयोग की रोकथाम) आवश्यकताप्राप्तकान कृपया पालन करें ।
Please follow the requirement/provision of " Solvent, Raffinate and Slop (Acquisition, Sale, Storage & Prevention of use in Automobiles)" Order 2000 notified by Government of India, Ministry of Petroleum and Natural Gas vide G.S.R. 519(E) dated 05/06/2000.

कृपया धरिय में अपने सभी पत्राचार में इस कार्यालय की फ़ाइल संख्या A/P/SE/KL/14/5475 (P618972) का संदर्भ दें ।
Please quote this office file No. A/P/SE/KL/14/5475 (P618972) in all your future correspondences.

फिर भी, यह अनुमोदन/अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/स्वीकरस प्राप्त करने से या या सागु, अन्य विधियों से छूट नहीं देती है ।
This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

(रंजीत पी.ए.)
(Ranjith P A)
उप विस्फोटक नियंत्रक
Dy. Controller of Explosives
कृते उप मुख्य विस्फोटक नियंत्रक
For Dy. Chief Controller of Explosives
कोच्ची/Ernakulam

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)
(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)
Note:- This is system generated document does not require signature.

सूचना अधिकार अधिनियम के अंतर्गत जारी
ISSUED UNDER RTI ACT

केन्द्रीय सूचना अधिकारी एवं उप विस्फोटक नियंत्रक
CENTRAL PUBLIC INFORMATION OFFICER &
DY. CONTROLLER OF EXPLOSIVES
कार्यालय : उप मुख्य विस्फोटक नियंत्रक
O/o. DY. CHIEF CONTROLLER OF EXPLOSIVES
एरनाकुलम, भारत सरकार/ ERNAKULAM, GOVT. OF INDIA

Digitally signed by Ranjith P A
Reason: Approval No. : A/P/SE/KL/14/5475
Location:Ernakulam [P618972]
Date:27-06-2025 13:22:50 PM

//Clean typed copy//

Government of India,
Ministry of Commerce & Industry,
Petroleum & Explosives Safety Organisation (PESO).
Kendriya Bhavan, Block C-2, 3rd Floor,
CGO Complex, Kakkanad,
Ernakulam - 682037.

E-mail: dyccecochin@explosives.gov.in
Phone No. 0484 – 2427286 / 2427296

Prior Approval Number: A/P/SE/KL/14/5475 (PS18972). **Dated** 27.06.2025.

To,

M/s. Bharat Petroleum Corporation Limited,
Calicut Territory Office, YMCA Cross Road,
Kozhikode-673001.

Sub: Survey Numbers: 308/2-1, 308/2-2, **Block Number:** 38,
BHARAT PETROLEUM NEW RETAIL OUTLET AT Thichoor
Village, Thichur, Taluk : Talappilly , District : Thrissur , State :
Kerala , PIN – 680 584 – A, B Retail Outlet.

Proposed Petroleum Class A, B Retail Outlet at Survey No.
308/21-1, 308/2-2 , **Block Number:** 38, BHARAT PETROLEUM
NEW RETAIL OUTLET AT Thichoor Village, Thichur, Taluk :
Talappilly , District : Thrissur , State : Kerala , PIN – 680 584.

Sir (s),

Please refer to your letter No. OIN 2018539 dated 19.06.2025 on
the above subject.

The Drawing No(s) CLT23/RET/R127/P dated 18.06.2025 ,
CLT23/RET/R127/P dated 18.06.2025 showing the site / layout /
construction details forwarded with your letter under reference is
approved and a copy herewith duly signed in token of approval.

Conditions of the approval :

This approval shall be treated as cancelled if the subject premises is not found in compliance of the CPCB guidelines with respect to Petroleum Retail Outlet and Hon. Supreme Court of India Judgment dated 14.03.2023 pronounced in Civil Appeal No. 421 of 2022.

Ensure that there shall be no school, hospital, surface water body, designated residential areas within 50 meter radius of subject premises measuring from the boundary , failing which this approval shall be treated as cancelled . Documents showing legal possession of subject premises by the applicant company shall be submitted during subsequent application.

On completion of the construction as shown in the approved plan, please forward the following documents for grant of licence in Form XIV of the Petroleum rules, 2002

1. Form IX (enclosed) Duly filled in and signed.
2. A Licence fee for Rs.10,000/- per year, maximum upto 10 years, to be submitted online through e-payment facility available on online application portal under Petroleum Rules, 2002
3. Three copies of the approved drawings.
4. Safety and Test Certificates as required under Rule 126 & 130 of the Petroleum Rules, 2002 (enclosed) issued by competent person approved by CCE, Nagpur and generate through on-line Competent Person Module available at <http://peso.gov.in>
5. <https://lsda.peso.gov.in> / LSDA online/Login.aspx
No Objection Certificate issued under Rule 144 of the Petroleum Rules, 2002 as per prescribed proforma by the District Authority through Licencing System for District Authority (LSDA) module only together with a copy of drawing / plans endorsed with his sign and seal. Online NOC application E-filing may be accessed through URL: <https://lsda.peso.gov.in> /LSDA Online /Login.aspx.
6. Specimen Signature (s) of the person (s) authorised to sign the correspondence addressed to this office.
7. A confirmation to the effect that all work as per approved drawings has been fully completed by you in all respects.

8. One set of colour photograph of the petrol pump taken from different angles.

Please follow the requirement / provision of "Solvent", Reffinate and slop (Acquisition, Sale, Storage and Prevention of use in Automobiles) Order 2000 notified by Government of India , Ministry of Petroleum and Natural Gas vide G.S.R. No. 519(E) dated 05.06.2000.

Please quote this office file number : A/P/SE/KL/14/5475 (P618972) in all your future correspondences.

This approval / permission , however, does not absolve from obtaining necessary permission / clearance from other authorities or under other statutes as applicable.

Yours faithfully,
Sd/-
(Renjith. P.A)
Dy.Controller of Explosives
For Dy.Chief Controller of Explosives
Ernakulam

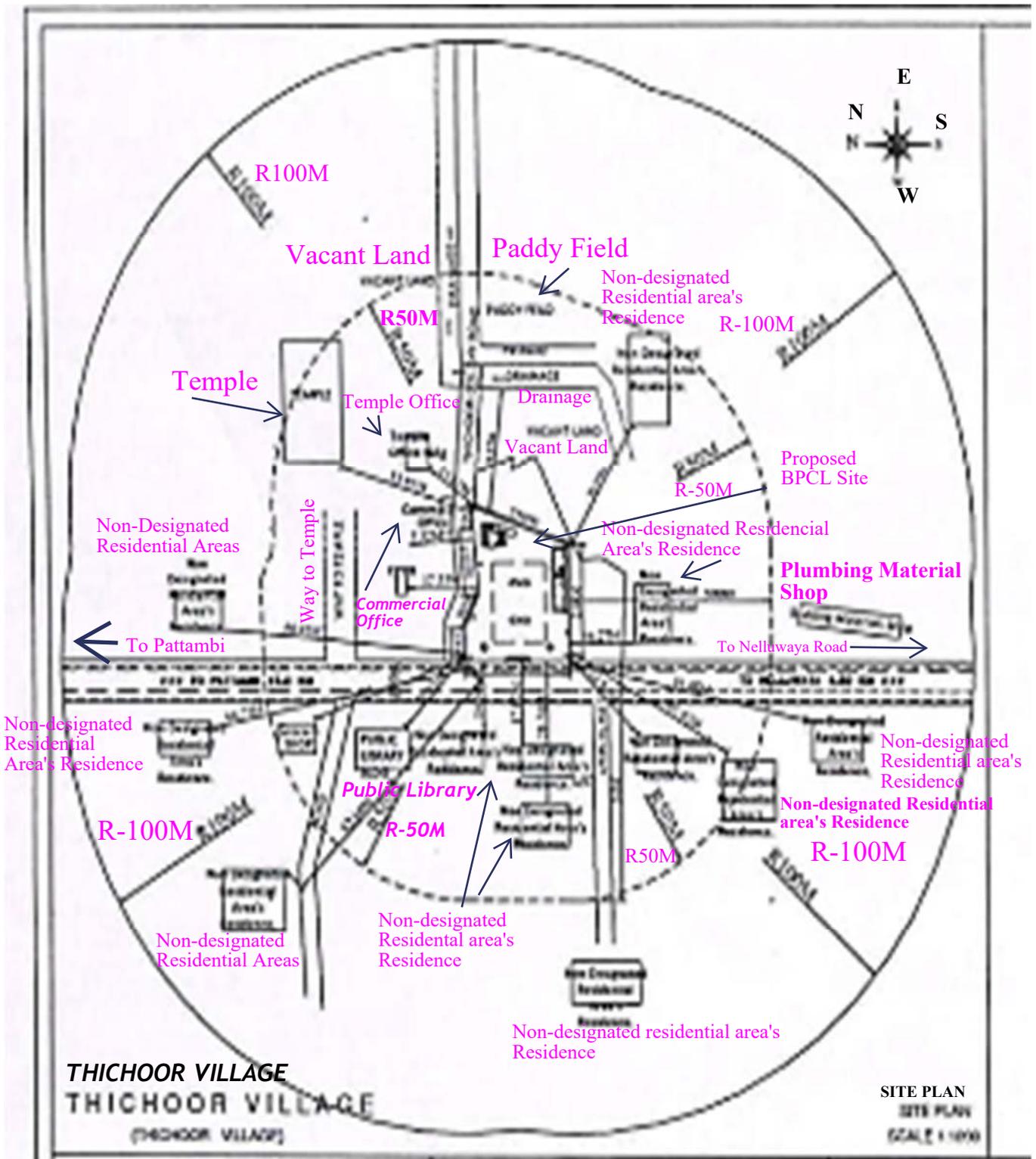
(For more information regarding status,fees and other details, please visit our website <http://peso.gov.in>)

/True copy/



VBR Menon

ENLARGED PORTION OF TOPO PLAN



//True copy//

VBR Menon

To be listed on 12.02.2026

Before the Hon'ble National
Green Tribunal,
Southern Zone Sitting at Chennai

OA No. 10 of 2026 (SZ)

Between:

Ramchandran Nair,

S/o. KPANair,

Amritham House, Thichur Village,

Erumapetty P.O,

Thrissur District – 680 584

Kerala State and 4 Ors. Applicants

and

The Additional District Magistrate

Thrissur District

Thrissur Collectorate, Civil Line road,

Ayyanthole, Thrissur – 680 003

Kerala State and 5 Ors., Respondents

ADDITIONAL DOCUMENTS NO.2

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